Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of the Meeting of NC-V meeting held on 14.05.2009

The Meeting No. 07/AM10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 30.04.2009 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1.	Sh. J.D.Giri, Nominee, AEPC	AEPC
2.	Sh. R.A.Lal, Deputy Director	R.O, TC, Noida
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pramod Kumar, Technical Officer	DOR
6.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER · 7/84-ALC3/2009 MEETING DATE · 14 05 2009

	Case No.:7/45/84-ALC3/2007	Party Name:KLASS INTERNATIONAL,		Status: Deferred	
	HQ File :01/84/050/00244/AM08/			Defer Date: 25.06.2009	
1	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that reply from R.A as well as firm regarding status of the case is still awaited. In view of this Committee decided to remind R.A as well as firm to expedite their reply with regard to the status of this case as to whether adhoc norms have been ratified by ALC or not. It was therefore decided to defer the case for re-listing on 25.06.2009.				

Case No.:6/3/84-ALC3/2009	· · · · · · · · · · · · · · · · · ·	Meet No/Date:7/84-ALC3/2009 14.05.2009	Status: Withdrawn
HQ File :01/84/050/00008/AM10/		Lic.No/Date:3010060014 06.02.2009	

Decision: The Committee considered the case as per agenda and observed that earlier in similar case of the firm against advance authorization No. 3010058879 dated 24.11.2008, NC (NC Meeting No. 47/09 dt. 19.02.2009) has already fixed the adhoc norms. In view of this Committee decided to advise the R.A to finalize the case on repeat adhoc norms basis. This adhoc norms fixed shall be valid for one year, hence there is no need to refer the case to NC in such repeat adhoc cases. It was therefore decided to withdraw this case from agenda.

	II I	Party Name: WILLIAM GOODACRE & SONS INDIA PVT.LTD.,	Meet No/Date:7/84-ALC3/2009 14.05.2009	Status: Rejected
	HQ File :01/84/050/00006/AM10/	1	Lic.No/Date:1010032820 04.03.2009	
3	Decision: The Committee consider that applicant firm have failed to resto compute the requirement of input RLA may take suitable	eply the DGFT letter dated 01.05.2	2009, in absence of which it is constrained to reject the case	s not possible

Manual agenda cases

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Case No.120	M/s Magnolia Martinque Clothing Pvt. Ltd., New Delhi			
NC 07/10 dt. 14.05.2009	F.No. 01/84/50/348/AM-09/DES-V			
Ratification of input output norms against Advance Authorization No. 0510229544 dated				
20.01.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was

decided to await the same and defer the case.

The case stands deferred for re-listing on 11.06.2009.

Case No.121	M/s Hunter Douglas Pvt. Ltd., New Delhi	
NC 07/10 dt. 14.05.2009	F.No. 01/84/50/202/AM-08/DES-V	
Ratification of input output norms against Advance Authorization No. 0310449663 dated		
07.11.2007 – under Para 4.7	7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have requested for grant of another date for personal hearing before NC meeting. The Committee decided to grant another P.H on 11.06.2009.

The case stands deferred for re-listing on 11.06.2009.

Case No.122	M/s Arra Garments, Coimbatore		
NC 07/10 dt. 14.05.2009	F.No. 01/84/50/262/AM-09/DES-V		
Ratification of input output no	orms against Advance Authorization No. 3210038621	dated	
22.08.2008 – under Para 4.7	22.08.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to await the same and defer the case.

The case stands deferred for re-listing on 11.06.2009.

Case No.123	M/s J.C.T Ltd., Phagwara	
NC 07/10 dt. 14.05.2009	F.No. 01/84/162/524/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 3010057804 dated		
02.09.2008 – under Para 4.7	of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for from firm is still awaited. It was decided to await the same and defer the case.

The case stands deferred for re-listing on 11.06.2009.

Case No.124	M/s J.C.T Ltd., Phagwara	
NC 07/10 dt. 14.05.2009	F.No. 01/84/50/216/AM-09/DES-V	
Ratification of input output no	orms against Advance Authorization No. 3010056679	dated
13.06.2008 – under Para 4.7	of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for from firm is still awaited. It was decided to await the same and defer the case.

The case stands deferred for re-listing on 11.06.2009.

Case No.125	M/s J.C.T Ltd., Phagwara		
NC 07/10 dt. 14.05.2009	F.No. 01/84/162/380/AM-09/DES-V		
Ratification of input output norms against Advance Authorization No. 3010057092 dated			
15.07.2008 – under Para 4.7	15.07.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for from firm is still awaited. It was decided to await the same and defer the case.

The case stands deferred for re-listing on 11.06.2009.

Case No.126	M/s East End Silks Pvt. Ltd., New Delhi
NC 07/10 dt. 14.05.2009	F.No. 01/84/50/459/AM-06/DES-V

Ratification of input output norms against Advance Authorization No. 0210082301 dated 23.09.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of TC, Mumbai/DC (MSME). It was decided to await comments from them and defer the case.

The case stands deferred for re-listing on 11.06.2009.

Case No.127	M/s East End Silks Pvt. Ltd., New Delhi	
NC 07/10 dt. 14.05.2009	F.No. 01/84/50/180/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 0210114297 dated		
30.06.2008 – under Para 4.7	' of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of TC, Mumbai/DC (MSME). It was decided to await comments from them and defer the case.

The case stands deferred for re-listing on 11.06.2009.

Case No.128	M/s G.R.Corporation, Kanpur	
NC 07/10 dt. 14.05.2009	F.No. 01/84/162/68/AM-10/DES-V	
Ratification of input output norms against Advance Authorization No. 0610015352		
09.04.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and perused the reply given by the firm. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis as detailed below:

S.No	Export item	Export Qty.	Import item	Qty. allowed
1	Unprocessed narrow of woven fabric knitted elastic Tape (size 1MM to 100MM)	35000 Kgs	Rubber Thread	1.005 Kg/Kg of export product
2	Elastic Cord/Rubber thread and cord Textile covered.	16940 Kgs	Rubber Thread	1.005 Kg/Kg of export product

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.129	M/s Birdy Exports Pvt. Ltd., Bangalore	
NC 07/10 dt. 14.05.2009	F.No. 01/84/50/405/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 0710061649		dated
03.12.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to await the same and defer the case.

The case stands deferred for re-listing on 11.06.2009.

Case No.130	M/s Condor Footwear (India) Ltd., Surat	
NC 07/10 dt. 14.05.2009	F.No. 01/84/162/42/AM-10/DES-V	
Ratification of input output norms against Advance Authorization No. 5210021658		dated
06.06.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities and representative of Deptt. of Revenue present in the meeting decided to call the applicant firm for personal hearing alongwith with sample and complete justification of their case before Norms Committee meeting to be held on 11.06.2009.

The case stands deferred for re-listing on 11.06.2009.

Case No.131	M/s Shahi Exports Pvt. Ltd., Bangalore	
NC 07/10 dt. 14.05.2009	F.No. 01/84/50/468/AM-07/DES-V	
Ratification of input output norms against Advance Authorization No. 0710049487		
09.01.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. S.Hriharan, Manager of the firm, who appeared for personal hearing before NC. After deliberations, Committee decided to advise representative of the firm to bring complete relevant documents viz., copy of Order, copy of invoices etc pertaining to export product No. 1 in this case before Norms Committee meeting to be held on 21.05.2009.

Case No.132	M/s Shahi Exports Pvt. Ltd., Bangalore	
NC 07/10 dt. 14.05.2009	F.No. 01/84/50/64/AM-05/DES-V	
Ratification of input output norms against Advance Authorization No. 0510126009		
17.05.2004 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and observed that this case has already been cleared by NC in its meeting held on 28.07.2005 imposing size-wise specification in each export product. Since, in this case firm have completed their exports prior to NC decision, Committee in consultation with the representatives of technical authorities present in the meeting decided to waive size-wise specification mentioned in the description of each export products. R.A. may be advised to issue EODC in this case accordingly.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.133	M/s Veenar Fashions, Mumbai	
NC 07/10 dt. 14.05.2009	F.No. 01/84/50/65/AM-07/DES-V	
Re-fixation of input output norms against Advance Authorization No. 0310380484		
16.05.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and observed that this case was cleared by NC in its meeting held on 12.06.2008 but norms for one export product i.e 'Boys Bermuda' were not fixed. O/o TC, Mumbai have now, sent their written comments vide their letter dated 08.05.2009 in respect of the missing export product i.e 'Boys Bermuda'. In view of this, Committee in consultation with the representatives of technical authorities present in the meeting decided to fix the input output norms for the same accordingly in partial modification of its earlier decision taken on 12.06.2008 as detailed below:-

Export item	Import item	Qty allowed.
Boys Bermudas (Style No. 061-	100% cotton 6W, Uneven P/Dyed	0.74 Sq. mtrs/Pc
285)	Corduroy fabric, width-57"/58", GSM-275	

The GSM should match in both import & export.

The R.A. shall be

advised to take necessary action subject to compliance of other usual conditions.

Case No.134	M/s Shivam Global Apparels Pvt. Ltd., Faridabad	
NC 07/10 dt. 14.05.2009	F.No. 01/84/162/556/AM-05/DES-V(Pt. File)	
Re-fixation of input output norms against Advance Authorization No. 0510128512		
10.06.2004 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing in its meeting to be held on 04.06.2009 alongwith complete justification of this case.

The case stands deferred for re-listing on 04.06.2009.

Case No.135	M/s Shahi Exports Pvt. Ltd., Bangalore	
NC 07/10 dt. 14.05.2009	F.No. 01/84/162/41/AM-10/DES-V	
Ratification of input output norms against Advance Authorization No. 0710057580		dated
27.05.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments and defer.

The case stands deferred for re-listing on 11.06.2009.

Case No.136	M/s Rolex Hosiery Pvt. Ltd., New Delhi	
NC 07/10 dt. 14.05.2009	F.No. 01/84/50/350/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 0510229631 date		
21.10.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. S.K. Laipal, General Manager of the firm, who appeared for personal hearing before NC. He explained that due to specific Style No. B6M 940ZP and Buyer's order, the quantitative requirement of fabric (black printed) is more

than the Qty. allowed in relevant SION in this case. The Committee observed that as per SION, Qty. requirement is 2.48 Sq mtrs/Pc and firm have asked for 2.84 Sq mtrs./Pc, hence additional Qty. requirement is 0.36 Sq mtrs/Pc is justified in this case. Therefore, Committee decided to allow the Qty. of fabric as applied by the firm i.e 2.84 Sq mtrs./Pc in this case.

The GSM should match in both import & export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. They may also be advised to call the Invoices and to check/monitor the Style No. B6M 940ZP as a proof of the same on export side.

Case No.137	M/s Global Export, Kanpur	
NC 07/10 dt. 14.05.2009	F.No. 01/84/162/67/AM-10/DES-V	
Ratification of input output norms against Advance Authorization No. 0610015105		dated
10.02.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs. They have only forwarded flow chart in this case. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.138	M/s Chelsea Mills, New Delhi	
NC 07/10 dt. 14.05.2009	F.No. 01/84/50/157/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 0510158636		
30.05.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to rectify the description of item of import at S.No. 1, 7, 10, & 17 in partial modification of its earlier decision taken on 26.03.2009 as detailed below:-

S.No. of Item of import

Description

1, 10, & 17

98% cotton 2% spandex denim fabric,

GSM-360+/-10%

7 100% cotton dyed lining fabric, GSM-350+/-10%

The GSM should match in both import & export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.139	M/s J.M.A Manufacturing Pvt. Ltd., Noida	
NC 07/10 dt. 14.05.2009	F.No. 01/84/50/169/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 510227789 dated		
18.09.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that import items description mentioned by the firm do not reveal the nature of the fabric to be used for the export item and also they have not given the calculation for the quantitative requirement of each inputs, in absence of which it is not possible to compute the requirement of inputs in this case. Hence, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.140	M/s Drishti Apparels, Gurgoan

NC 07/10 dt. 14.05.2009	F.No. 01/84/50/114/AM-05/DES-V		
Ratification of input output norms against Advance Authorization No. 0510127701 dated			
03.06.2004 – under Para 4.7	of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda along with other relevant papers and heard Sh. Anil Budhiraj, an authorized representative of the firm, who appeared for personal hearing before NC. He explained the case alongwith sample. From sample, Committee observed that in this case there is specific requirement of relevant 100% Polyester Herringbone Tape for the use of export product Wid Pant and it was also informed that original order was of only large size of export product. In view of this Committee decided that import item No.4 i.e 100% relevant Polyester Herringbone Tape may be allowed 2.55 Mtrs./Pc instead of earlier 2.10 Sq mtrs./Pc. Further, As regards import item No. 1 i.e relevant 100% Polyester Micro fabric, Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow 0.77 Sq mtrs./Pc instead of earlier 0.65 Sq mtrs./Pc in this case.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.141	M/s Drishti Apparels, Gurgoan	
NC 07/10 dt. 14.05.2009	F.No. 01/84/50/766/AM-04/DES-V	
Ratification of input output norms against Advance Authorization No. 0510122397 dated		
31.03.2004 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to advise the representative of the firm, who was present in the meeting to attend the personal hearing in another case of the firm to attend the NC meeting to be held on 21.05.2009.

The case stands deferred for re-listing on 21.05.2009.

Case No.142	M/s Century Overseas, New Delhi
NC 07/10 dt. 14.05.2009	F.No. 01/84/50/36/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0510203277 dated	
04.05.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to grant another personal hearing in its meeting to be held on 11.06.2009.

The case stands deferred for re-listing on 11.06.2009.

Case No.143	M/s Shahi Exports Pvt. Ltd., Faridabad
NC 07/10 dt. 14.05.2009	F.No. 01/84/50/291/AM-07/DES-V
Ratification of input output o	forms against Advance Authorization No. 0510191267 dated

Ratification of input output norms against Advance Authorization No. 0510191267 dated 20.09.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments received from DC (MSME) conveyed vide their U.O No. 37(5)/15/2009-10/Hosiery dated 30.04.2009 as detailed below:-

Export item	Import item	Qty allowed.
Girls trouser made of 98% cotton	2% 98% cotton 2% lycra fabric,	0.78 Sq. mtrs/ piece
lycra fabric, GSM-250+/-10% and 6	5% GSM-250+/-10%	
polyester 35% cotton fabric, GSM-103	+/- 65% polyester 35% cotton	0.15 Sq. mtrs/ piece
10% with zipper.	fabric, GSM-105+/-10%	
	Zipper of relevant length	One piece
Girls trouser made of 98% cotton	2% 98% cotton 2% lycra fabric,	0.83 Sq. mtrs/ piece
lycra fabric, GSM-250+/-10% and 6	5% GSM-250+/-10%	
polyester 35% cotton fabric, GSM-103	+/- 65% polyester 35% cotton	0.27 Sq. mtrs/ piece
10% with zipper.	fabric, GSM-105+/-10%	
	Zipper of relevant length	One piece
Children shorts made of 98% cotton	2% 98% cotton 2% lycra fabric,	0.74 Sq. mtrs/ piece
lycra fabric, GSM-250+/-10% and 6	5% GSM-250+/-10%	
polyester 35% cotton fabric, GSM-103	+/- 65% polyester 35% cotton	0.10 Sq. mtrs/ piece
10% with zipper.	fabric, GSM-105+/-10%	
	Zipper of relevant length	One piece
Kids bloomer made of 98% cotton	2% 98% cotton 2% lycra fabric 99%	0.75 Sq. mtrs/ piece
lycra fabric 99% cotton 1% lurex fal	ric, cotton 1% lurex fabric, GSM-	
GSM-169+/-10%	169+/-10%	
Caco No 144 M/c N	adura Coate Dyf I td. Pangaloro	

The GSM should match in both import & export.
The R.A. shall be advised to take necessary action subject to compliance of

other

conditions.

Case No.144 NC 07/10 dt. 14.05.2009 M/s Madura Coats Pvt. Ltd., Bangalore

F.No. 01/84/162/644/AM-09/DES-V

usual

Fixation of SION for 100% Cotton Sewing Thread (undyed/dyed)

Decision: The Committee considered the case as per agenda along with other relevant papers and decided to call for the industry data showing consumption/production of 3-4 different firms for the last three years from the Cotton Export Promotion Council alongwith their comments for further consideration. Firm may also be advised to follow up with the Council in the matter.

The case stands deferred for re-listing on 25.06.2009.

Case No.145	M/s Madura Coats Pvt. Ltd., Bangalore
NC 07/10 dt. 14.05.2009	F.No. 01/84/162/52/AM-10/DES-V
Fixation of SION for Polyester/Polyester Corespun Yarn/ Sewing Thread (undyed/dyed)	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the industry data showing consumption/production of 3-4 different firms for the last three years from the Cotton Export Promotion Council alongwith their comments for further consideration. Firm may also be advised to follow up with the Council in the matter.

The case stands deferred for re-listing on 25.06.2009.

Case No.146	M/s Madura Coats Pvt. Ltd., Bangalore
NC 07/10 dt. 14.05.2009	F.No. 01/84/162/53/AM-10/DES-V
Modification of SION for Polyester/Polyester corespun Yarn /Sewing Thread (J-4)	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the industry data showing consumption/production of 3-4 different firms for the last three years from the Cotton Export Promotion Council alongwith their comments for further consideration. Firm may also be advised to follow up with the Council in the matter.

The case stands deferred for re-listing on 25.06.2009.

Case No.147	M/s Madura Coats Pvt. Ltd., Bangalore
NC 07/10 dt. 14.05.2009	F.No. 01/84/162/646/AM-09/DES-V
Modification of SION for 100% Polyester Texturised Thread.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the industry data showing consumption/production

of 3-4 different firms for the last three years from the Cotton Export Promotion Council alongwith their comments for further consideration. Firm may also be advised to follow up with the Council in the matter.

The case stands deferred for re-listing on 25.06.2009.

Case No.148	M/s Indian Acrylics Ltd., Chandigarh	
NC 07/10 dt. 14.05.2009	F.No. 01/84/162/639/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 3010058879		
24.11.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the flow chart, process description received from the firm in respect of Sodium Meta Bisulphite and observed that there is no justification for the quantitative requirement of Sodium Meta Bisulphite for the use in the export item, in absence of which it is not possible to compute the requirement of inputs. In view of this Committee decided to maintain the status quo in this case.

Firm may be informed accordingly.

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